

IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad SMC Bench, Hyderabad
(Through Video Conferencing)
Before Smt. P. Madhavi Devi, Judicial Member

ITA No1234./Hyd/2016		
Assessment Year: 2011-12		
Shri P. Suresh Babu Kurnool PAN:AQMPP8046R (Appellant)	Vs.	Income Tax Officer Ward 12(3) Hyderabad (Respondent)
Assessee by:	Sri Pawan Kumar Chakrapani	
Revenue by:	Sri Rohit Mujumdar, DR	
Date of hearing:	18/01/2021	
Date of pronouncement:	18/01/2021	

ORDER

This is assessee's appeal for the A.Y 2011-12 against the order of the CIT (A)-1, Hyderabad, dated 30.06.2016.

2. At the outset, the Ld. AR submitted before us that the assessee does not want to pursue the appeal as it has already filed forms I & II under the "vivad se vishwas" scheme and its acceptance is awaited. Therefore, consequent to the same, the assessee desires to withdraw the appeal before the Tribunal. Hence it was pleaded, that the appeal of the assessee may be treated as withdrawn.

3. The Ld. DR conceded to the request of the Ld. AR.

4. After hearing both the parties, according to the request of the assessee and its Ld. AR, I hereby allow the appeal of the assessee to be withdrawn. I also make it clear that the assessee

shall be at liberty to approach the Tribunal within the stipulated time as provided under the Act, in order to reinstate the appeal, if the application with respect to Vivad se Vishwas scheme is rejected.

5. In the result, appeal of assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 18th January, 2021.

Sd/-

**(P. MADHAVI DEVI)
JUDICIAL MEMBER**

Hyderabad, dated 18th January, 2021.

Vinodan/sps

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- 2 ITO Ward 12(3) Aayakar Bhavan, Basheerbagh, Hyderabad
- 3 CIT (A)-1, Hyderabad
- 4 Pr. CIT – 1 Hyderabad
- 5 The DR, ITAT Hyderabad
- 6 Guard File

By Order